

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

O.A. 35 of 2026

H.Sridhar,

.....

Petitioner.

Vs

The Tamil Nadu Pollution Control Board
Rep by its Member Secretary

and others....

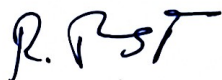
Respondents

TYPED SET OF PAPERS

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Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 4th day of June , 2026.


Counsel for 2nd Respondent.

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE**

Original Application No. 35 of 2026 (SZ)

IN THE MATTER OF:

H.Sridhar,
S/o K. Hanumantha Rao,
C-1, 3rd Floor Pavalam Apartment,
Zion Nagar Guduvancheri,
Chennai- 603202.

Vs

1. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary
GUINDY Industrial Estate,
Chennai -600032
E-mail:memsec@tnpcb.gov.in
Ph.044-22-353134-13

2. The Commissioner,
Guduvancheri Municipality,
Nandhivaram Guduvancheri,
Chennai, Tamil Nadu-603202
E-mail:commr.guduvancheri@tn.gov.in
Ph.9150375547

3. The District Collectorate,
Collectorate Campus,
Pillayar Koil street, (Near Government General Hospital),
Chengalpattu, Tamilnadu-603001
E-mail:collr-cpt@nic.in
Ph.044-27427412

4. The Executive Officer,
Guduvancheri Municipality,
Nandhivaram Guduvancheri,
Chennai, Tamil Nadu-603202
E-mail:commr.guduvancheri@tn.gov.in
Ph.9150375547

5. The District Environmental Engineer (DEE)
The Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai- 603209
Chennai, Tamil Nadu-603202
E-mail:deemmn@tnpcb.gov.in
Ph.044-27454422

Respondents


COMMISSIONER

NANDHIVARAM-GUDUVANCHERI MUNICIPALITY

REPORT FILED BY THE 2nd RESPONDENT

I, Santhanam, son of Panchatcharam, Hindu aged about 58 years, working as Commissioner, Nandhivaram-Guduvancheri Municipality, do hereby solemnly affirm and sincerely state as follows: -

1. I am the Commissioner of the Nandhivaram-Guduvancheri Municipality the 2nd respondent herein and well conversant with the facts set out hereunder from the connected files.

2. It is submitted that I have perused the contents of the Original Application and submit my preliminary report as follows: -

3. The applicant is not eligible to seek for the various reliefs sought for in the OA. The applicant has not put forth the complete facts in their proper form before this Honorable Tribunal.

4. It is submitted that the Nandhivaram Guduvancheri Municipality has a total population of 96,408. The total estimated daily generation of solid wastes is 28.92 Metric Tons. Out of this 45% consists of compostable wastes. 55% non-compostable waste (13.014 MT). out of which 2.892 Ton is estimated recyclable (Resalable) wastes. 8.676 MT is estimated to be Non compostable waste and the inert waste is 4.338 MT. The above quantities are the daily collections within the municipal area.

5. Of the above, the 13.014 MT of compostable wastes is required to be composted within the various Micro compost centers within the Municipal areas. At present, there are 2 numbers of MCCs of 5 TPD capacity and 2 Onsite Composting Centers of 0.5 TPD capacity. This apart, there are two RRCs (Resource Recovery Centers) of 5 TPD and 3 TPD capacity for non-compostable waste. One of the MCCs is situated in the Zion nagar layout which the applicant has now raised the objection.


COMMISSIONER
NANDHIVARAM-GUDUVANCHERI MUNICIPALITY

6. The MCC at Zion nagar layout was constructed in the year 2024. In the said MCC, the processing of the wet wastes such as kitchen waste, vegetable waste and other compostable waste is carried out through the micro composting process and the resultant product being manure is being removed on a daily basis from the MCC. There is no accumulation of the wet wastes or composted waste in the site. At present on average about 19 tons of Manure are being produced every 42 days through the two MCCs of this respondent Municipality. As the raw compostable waste is reduced to about 10% of its original quantity, after processing the raw waste, the resultant manure is taken out after the full cycle of 42 days from the MCCs. The produced manure were then and there issued /distributed to Farmer's and Public for promoting Roof top Gardens and Backyard Gardens.

7. Regular inspection of the MCCs is being carried out by the Sanitary Officer of the Municipality on daily basis and the TNPCB once in a month. There have been no noticeable smell or any other irritant factors in the operation of the MCCs till date. In view of the fact that the Municipal area has no open areas belonging to it and due to the lack of any Revenue Poramboke lands that are suitable for processing, the MCCs have been situated in the available sites in the layouts that are gifted to the Municipality.


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NANDHIVARAM-GUDUVANCHERI MUNICIPALITY

8. If the said MCCs are not utilised for the processing of the solid wastes, the entire town will resemble a garbage dump and the resultant public health hazard will be huge and the petitioner and none of the other residents can safely reside in their homes. The Municipality is properly collecting the wastes, segregating them, processing them and finally disposing them, only due to the efforts of the Municipality, the areas are now clean and are habitable. Due to the density of the population of the area which lies in close proximity to the city of Chennai, huge number of residential houses have been developed. Though the area is very small the density of population is huge and there are no available vacant sites that are far from human habitations. Therefore, the Municipality has to carry out its solid waste management works with the available space and resources.

9. At present there are a total of 20 permanent sanitary workers, 138 outsourced workers, 8 supervisors, 38 Drivers and a total of 38 vehicles (34 LCVs and 4 HCVs), functioning for the daily collection, processing and disposal of the solid wastes to the extent of 28.92 MTs per day.

10. With the available man-power and resources, the entire solid wastes are being collected, processed and disposed off. Further, an inspection of the MCCs including the MCC in the Zion Nagar will show that there are no irritants generated by the said operations as the same are situated in a semi enclosed shed with netting to prevent the entry of birds and the use of micro organisms to encourage speedy composting would show that the operation of the MCC has no adverse effect on the surroundings including the very next dwellings.


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11. Further it is submitted that the Site of the MCC at Zion nagar is situated adjacent to the Water body which was previously used as an open dumping yard. The said location which was the subject matter of the previous OA has been cleared and it is now free from any dumping. Legacy wastes have been cleared and there is no accumulated waste in the water body.

12. As the wet wastes frequently contain some wastes that do not get composted such as coconut Shells, Trees and its Branches and banana fibers from Banana plant wastes from the markets and wedding halls, the said wastes are separated from the wet wastes and they are being handled separately. Since the said wastes are brought to the MCC as part of the wet compostable wastes, the same are segregated in-site and for this purpose a concrete pad has been built adjacent to the MCC shed. This pad is used solely for segregating the said non-compostable wastes and the said accumulated wastes are being sent for landfill in the approved district site at Appur village. Therefore, there is no accumulation of any kind of waste in the MCC site and its adjacent pad.

13. The allegations of the applicant regarding the entry of cows and the cow-dung being found in the streets are being addressed by the Municipality and necessary steps to prevent such entry of animals will be carried out. Daily cleaning of the streets and use disinfectant then and there.


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14. This respondent further submits that the detailed response to the various averments of the applicant will be filed in a detailed Counter affidavit and it is prayed that this Honorable Tribunal may grant leave to file a detailed Counter affidavit.

In the foregoing circumstances it is prayed that this Honorable Tribunal may be pleased to dismiss O.A. No 35 of 2026 and thus render Justice.

Solemnly affirmed on
This the 1st day of
June 2026 and the
Deponent herein has
Affixed his signature
in my presence


COMMISSIONER
NANDHIVARAM-GUDUVANCHERI MUNICIPALITY
before me.


S. RAM SENTHIL KUMAR
ADVOCATE, E. No. 2522/06
100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000
Gandhi Nagar, Adyar,
Chennai - 600 020

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O A.No.35 of 2026 (SZ)

**REPORT FILED BY THE 2nd
RESPONDENT date 04.06.2026**

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (253/2011)
COUNSEL FOR 2nd RESPONDENT.**

Cell No. 9940118337